

of *National Insurance Company Ltd. Vs. Pranay Sethi and Ors.* reported in (2017) 16 SCC 680 (Para-59.4 & Para-59.8) and interest has also been paid on the lower side i.e. @ 6% from the date of filing of the claim application, which ought to have been @ 7.5% in view of the judgment passed by the Apex Court passed in the case of *Dharampal and Sons Vs. U.P. State Road Transport Corporation* reported in 2008 (4) JCR 79 (SC).

Learned counsel for the appellants has further submitted that there is delay of 30 days in preferring the appeal and for condonation of same, I.A. No. 11364/2019 has been filed, as such, notice may be issued upon the Insurance Company in both matters i.e. in main memo of appeal as well as in the limitation matter.

Learned counsel, Mr. Ashutosh Anand, who normally appears for the Shri Ram General Insurance Company Limited, has submitted that he is ready to accept the notice on behalf of respondent no. 2 i.e. Shri Ram General Insurance Company Limited.

Appellants are directed to serve two copies of memo of appeal along with impugned judgment and limitation petition upon learned counsel, Mr. Ashutosh Anand.

Let the appeal be listed in the monthly list of May, 2021.

Office is directed to reflect the name of Mr. Ashutosh Anand as counsel for the respondent no. 2, Shri Ram General Insurance Company Limited.

(Kailash Prasad Deo, J.)

Sunil/-